

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. No. 112/91 in
O.A. No. 605/91.

Decided on 25.7.1991.

Ved Prakash and Others

.....Applicants.

Vs.

Union of India and others

.....Respondents.

B.S. SEKHON:

Applicants in O.A. 605/91 entitled

Ved Prakash and others Vs. Union of India and others seek review of the order dated 18.3.1991 (copy at page 16 of the Paper-book). By virtue of the aforesaid order, the O.A. was rejected at the admission stage on the ground of its being barred by limitation. The Petition seeking condonation of delay was also not accepted.

2. After going through the grounds of review, we are satisfied that there is no error apparent on the face of record which may justify the review of the aforesaid order. There is also no other ground envisaged by Order XLVII Rule 1 of C.P.C. to support the Review Application. Consequently, the Review Application is hereby rejected by circulation.

(I.K. RASGOTRA)
MEMBER (A)

(B.S. SEKHON)
VICE CHAIRMAN

25-7-91